

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3644

ANSWERED ON:11.08.2015

Terrorist Financing

Vanaroja Smt. R.;Venugopal Dr. Ponnusamy

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the Government is probing the link between the financiers of the 26/11 attack with a member of Hurriyat Conference;

(b) if so, the details thereof; and

(c) the measures taken by the Government for effective implementation of anti money laundering and counter terrorist financing laws?

Answer

Minister of State in the Ministry of Home Affairs
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) & (b): As per the information available, the J&K Police had conducted investigation against an activist of Tehreek-e-Hurriyat involved in terrorist activities. In pursuance to the charge sheet filed under the Unlawful Activities (Prevention) Act, 1967 (UAPA), Enforcement Directorate (ED) had initiated investigation under the Prevention of Money Laundering Act, 2002 (PMLA) against him. On the basis of their investigations, a prosecution complaint has been filed by the Enforcement Directorate on 16.07.2015, before the designated Court at Srinagar against two persons involved in the case. This prosecution complaint filed by the Enforcement Directorate does not disclose any links of the two accused with the financing of 26/11 Mumbai terror attack.

(c): The Government of India has constituted a Cell for Combating of Funding of Terrorism (CFT Cell) in the Ministry of Home Affairs. Further, the Ministry of Home Affairs has also constituted a Terror Funding & Fake Currency Cell (TFFC) in the National Investigation Agency (NIA) to focus on Terror Funding and Fake Currency cases.

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The Enforcement Directorate is the designated statutory authority under the PMLA for enquiry into the offences of money laundering based on the scheduled offence.

The existing provisions of the UAPA and the PMLA comprehensively cover various facets of both terrorist funding and benefits from proceeds of terrorism. UAPA empowers both the Union Government and the State Government agencies to take action wherever specific cases come to light.

To address the multi-dimensional aspects of illegal inflow of funds for terrorist activities, several agencies such as Ministry of Finance, Ministry of Home Affairs, RBI, Security and Intelligence Agencies of the Centre and States etc. are working in tandem to have effective check. Further, based on the experience gained and gaps identified, Government continuously upgrades the capabilities of the Central Intelligence and Investigation Agencies to effectively deal with the threat.
